**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

**OA NO. 59 OF 2026**

**IN THE MATTER OF:**

**RAMKANKAN** …. APPLICANT

**VERSUS**

**STATE OF U.P & ORS** …. RESPONDENT(s)

**INDEX**

| S.NO | PARTICULARS | PG.NO |
|---|---|---|
| 1. | RESPONSE ON BEHALF OF **RESPONDENT NO 2** IN COMPLIANCE OF THE ORDER DATED 01.04.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI | |
| 2. | A COPY OF THE LETTER DATED **18.02.2026** IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-1.** | |
| 3. | A COPY OF THE REVENUE RECORD IS ANNEXED HEREIN AND MARKED AS **ANNEXURE- 2.** | |

**THROUGH COUNSEL**

BHANWAR PAL SINGH JADON
STANDING COUNSEL OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-6375115224

DATE: - 02.05.2026
PLACE: - NOIDA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

**OA NO. 59 OF 2026**

**IN THE MATTER OF:**

**RAMKANKAN** .... APPLICANT

**VERSUS**

**STATE OF U.P & ORS** .... RESPONDENT(s)

**RESPONSE ON BEHALF OF RESPONDENT 2 IN COMPLIANCE OF THE ORDER DATED 01.04.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI**

I, SATYA PRAKASH, aged about 39 years, S/o RAM CHANDRA RAM, presently posted as DM LALITPUR, do hereby solemnly affirm and state on oath as under:

**1.** That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present response.

**2.** That I, state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

02/5/26

I. **BACKGROUND OF THE MATTER**

3. That, in this present Original Application No. 59/2026 has been registered by this Hon'ble Tribunal on the basis of a letter petition dated 17.09.2025 that the matter pertains to alleged environmental and public health concerns arising from the operation of "Tridev Stone Crusher" situated at Village Chhilla, Tehsil Mahrauni, District Lalitpur, Uttar Pradesh.

4. That, it is humbly submitted that, in the said matter, the Hon'ble Tribunal, vide order dated 01.04.2026.

*".....3. Learned counsel for respondents no. 1 to 3 seeks time for filing of responses by respondents no. 1 and 2 and additional response by respondent no. 3.*

*4. Responses by respondents may be filed within four weeks.*

*5. List on 04.05.2026 for further proceedings."*

**REPLY IS AS FOLLOWS**

5. That it is humbly submitted that vide order dated 05.02.2026 the Hon'ble Tribunal constituted a joint committee comprising the Uttar Pradesh pollution Control Board (Hereinafter referred as UPPCB) and District Magistrate, Lalitpur to verify the factual position of the site in question.

NOTARY Prabhu Dayal Sen ADVOCATE Dist. Lalitpur U.P. Reg No-49360/25 Exp On 24-1-2030 GOVT. OF INDIA

Prabhu Dayal Sen
Advocate Notary Lalitpur
Reg. No-49360/25

6. That it is submitted that vide letter **dated 18.02.2026**, the Additional District Magistrate, Lalitpur was nominated by the District Magistrate, Lalitpur, to assist the Joint Committee.

A copy of the letter dated **18.02.2026** is annexed herewith and marked as **ANNEXURE-1.**

7. That it is submitted that, in compliance with the directions of this Hon'ble Tribunal, the Joint Committee conducted a site inspection on **25.02.2026** at the concerned stone crusher/mining lease site. That the inspection was carried out by officers of the concerned departments including:

- ADM, Lalitpur
- Regional Officer, U.P. Pollution Control Board, Jhansi (Nodal Officer)

**Other Member**

- Mining Officer, Lalitpur

A copy of the inspection report is already on record at **judicial page number 25**. Hence, the same is not being repeated herein for the sake of brevity.

8. That it is germane to mention that M/s Tridev Construction unit is located at Gata No. 217 Kha, Village Chilla Banpur, Tehsil Mehroni, Lalitpur Road, District Lalitpur as per the revenue records having a sanctioned lease area of 2.53 hectares out of total 3.3870 ha.

A copy of the revenue record is annexed herein and marked as **ANNEXURE- 2.**

NOTARY Prabhu Dayal Sah ADVOCATES Dist. Lalitpur U.P. Reg No. A/1930/25 Exp On 24-1-2030 GOVT. OF INDIA

9. That, the deponent has been duly diligent in complying with the orders passed by the Hon'ble National Green Tribunal, New Delhi, and has taken all necessary measures to ensure timely and complete compliance therewith in letter and spirit.

10. Hence, the present affidavit is being submitted for the kind perusal of the Hon'ble Tribunal. It is prayed that the same be taken on record.

02/05/26

**DEPONENTN**

**VERIFICATION**

Verified at Lalitpur on this 02 day of ~~April~~ may 2026, that the contents of the above affidavit from paragraphs 1 to 10 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

02/05/26

**DEPONENT**

NOTARY Prabhu Dayal Sen ADVOCATE Dist. Lalitpur U.P. Reg No-49360/25 Exp. on 31-1-2030 GOVT. OF INDIA

ATTESTED

Prabhu Dayal Sen 02/05/26
Advocate Notary Lalitpur
Reg No-49360/25

affidavit has been sworn before me by Sri Satya Prakash Sri Ramchandra Kaushik ... personally known to me / identified by Sri ... personally known to me on 2/5/26 at Lalitpur U.P. The contents of the affidavit have been read over and explained to this deponent who has admitted them to be correct. Entered No. 1025 in the Notarial Register and Rs 35/- as my fee

Prabhu Dayal Sen
Advocate Notary Lalitpur
Reg No-49360/25

Annexure-1

# कार्यालय जिलाधिकारी, ललितपुर (उ0प्र0)

पत्रांक– 649/OA-59/26

371

दिनांक– 18.02.26

## कार्यालय ज्ञाप

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली मे योजित ओ0ए0 संख्या–59/2026 रामकनकन बनाम् उ0प्र0 राज्य एवं अन्य मे पारित आदेश दिनांक–05.02.2026 के मुख्य अंश निम्नवत् हैः–

**"……..9. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of UPPCB and District Magistrate, Lalitpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action in accordance with law. UPPCB will be the nodal agency for coordination and compliance.**

**10. Responses by respondents no. 1 to 4 and Report of the Joint Committee may be filed within two months.**

**11. List on 01.04.2026 for further consideration. ……."**

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली मे योजित ओ0ए0 संख्या–59/2026 रामकनकन बनाम् उ0प्र0 राज्य एवं अन्य मे पारित आदेश के अनुपालन मे बोर्ड मुख्यालय के पत्र संख्या–एच38122/सी–2/कैम्प–930847/26, दिनांक–16.02.2026 के क्रम मे श्री अंकुर श्रीवास्तव, अपर जिलाधिकारी (वि0/रा0), ललितपुर को गठित संयुक्त समिति के सहयोग प्रदान किये जाने हेतु नामित किया जाता है साथ ही निर्देशित किया जाता है कि गठित समिति के सदस्यों से समन्वय स्थापित कर अग्रिम कार्यवाही कराया जाना सुनिश्चित करे, जिससे की ससमय रिस्पॉन्स माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष प्रस्तुत किया जा सके।

जिलाधिकारी, ललितपुर

दिनांक :

पृष्ठांकन सं0:

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेशों का ससय अनुपालन सुनिश्चित किया जाये।

जिलाधिकारी, ललितपुर

ANNEXURE -2



# उद्धरण खतौनी (शासकीय)

उद्धरण क्रमांक : 153368202605782

ग्राम क्रमांक : 153368 ग्राम का नाम (परगना) : छिल्ला(बानपुर) तहसील : महरौनी जनपद : ललितपुर फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023) भाग : 1 (1)खाता संख्या : 00323

श्रेणी : 6-4 / जो अन्य कारणों से अकृषित हो ।

| खातेदार का विवरण | | खातेदारी प्रारम्भ होने का विवरण | | भूमि का विवरण | | खातेदार का अंश | | |
|---|---|---|---|---|---|---|---|---|
| खसरा/ गाटा संख्या | (2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु) | (3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार | (4) वर्ष | (5) गाटा (यूनीक कोड) | (6) गाटे का कुल क्षेत्रफल (हे.) | (7) हिस्से में | (8) क्षेत्रफल में (हे.) | (9) खातेदार द्वारा देय भू-राजस्व |
| 217ख | 1) पत्थर / --- / नि. ग्राम | | | 217ख(1533680217200264) | 3.3870 | 1) 1/1 | 1) 3.3870 | 0.00 |
| | | | | | | | 3.3870 | |

कुल गाटे- 1 कुल क्षेत्रफल- 3.3870 (हेक्टेयर) कुल भू-राजस्व - 0.00 रुपये कुल अंश का क्षेत्रफल - ( 3.3870)(हेक्टेयर)

| नामान्तरण / परिवर्तन का विवरण | खारिज किया गया | | | दर्ज किया गया | | |
|---|---|---|---|---|---|---|
| (10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक | (11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु) | (12) गाटे का खसरा नम्बर / यूनीक कोड | (13) क्षेत्रफल (हे.) | (14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु) | (15) गाटे का खसरा नम्बर / यूनीक कोड | (16) क्षेत्रफल (हे.) |
| | | 217ख(1533680217200264) | | | 217ख(1533680217200264) | |

(17)भूमि के सम्बन्ध में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

(18)बंधक/बंधक-मुक्त होने की स्थिति

(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19)अभ्युक्ति :

पूर्व आदेशों का विवरण

Data Digitally Signed by:HARI SHANKAR(REGISTRAR KANUNGO)
दिनाँक/समय/स्थान: 01-05-2026 05:21:21 तहसील : महरौनी
यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

मुद्रित कर्ता : MUNNILAL YADAV तहसील : महरौनी
मुद्रित दिनांक एवं समय: 01-05-2026 05:21:21
Not Applicable For Online Prints उपरोक्त उद्धरण खतौनी का वेरीफिकेशन https://upbhulekh.gov.in Website पर जाकर अथवा QR Code Scan करके किया जा सकता है।

कार्यालय तहसीलदार महरौनी जनपद-ललितपुर